

**FORM 3**

THE PATENTS ACT, 1970

(39 of 1970)

and

THE PATENTS RULES, 2003

**STATEMENT AND UNDERTAKING UNDER SECTION 8**

(See section 8; Rule 12)

1. Name of the applicant(s).		I/We..... ..... ..... hereby declare:			
2. Name, address and nationality of the joint applicant.		(i) that I/We have not made any application for the same/substantially the same invention outside India  Or (ii) that I/We who have made this application No.....dated .....alone/jointly with ....., made for the same/substantially same invention, application(s) for patent in the other countries, the particulars of which are given below:			
Name of the country	Date of application	Applicati on No.	Status of the application	Date of publication	Date of grant
3. Name and address of the assignee		(iii) that the rights in the application(s) has/have been assigned to.....			

	<p>.....</p> <p>that I/We undertake that upto the date of grant of the patent by the Controller, I/We would keep him informed in writing the details regarding corresponding applications for patents filed outside India within six months from the date of filing of such application.</p> <p>Dated this.....day of.....20.....</p>
<p>4. To be signed by the applicant or his authorized registered patent agent.</p>	<p>Signature. ....</p>
<p>5. Name of the natural person who has signed.</p>	<p>(.....).</p>
	<p>To</p> <p>The Controller of Patents,</p> <p>The Patent Office,</p> <p>at.....</p>
<p>Note.- Strike out whichever is not applicable;</p>	